GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF ECONOMIC AFFAIRS

RAJYA SABHA

UNSTARRED QUESTION NO. 1051

TO BE ANSWERED ON TUESDAY, JULY 29, 2025 / 7 SRAVANA, 1947 (SAKA)

SEBI OVERSIGHT AND LEADERSHIP EVALUATION

1051: SHRI TIRUCHI SIVA:

Will the Minister of *Finance* be pleased to state:

- (a) whether SEBI's investigative protocols, compliance procedures have recently been reviewed, particularly regarding potential conflicts of interest in cases involving high-profile corporate entities;
- (b) whether any assessment has been conducted to determine the impact of recent allegations on broader stock market stability and whether there are any circumstances under which the Ministry would recommend leadership changes to restore investor confidence in SEBI; and
- (c) whether the Ministry has engaged with SEBI to address staff concerns reported within the organization regarding leadership practices and management styles?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

(a) to (c): The SEBI has adequate internal mechanisms for addressing issues relating to conflict of interest, which include a disclosure framework and provisions for recusal. To further strengthen this framework, SEBI has set up a High-Level Committee to review and make recommendations for enhancing the existing framework for managing conflicts of interest, disclosures and other related matters concerning its Members and Officials.

Employee-related matters are addressed through established internal procedures and governance mechanisms within SEBI.
